

## CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original application No.040/00 260 of 2019

Date of Order: This the 19.08.2019

**HON'BLE MRS.MANJULA DAS, JUDICIAL MEMBER**

Shri Krishna Kumar Pradhan,  
S/O Late Lal Singh Pradhan  
Deputy Director, (I/C)  
National Savings Institute,  
R.G.Barua Road, Uday Path,  
Guwahati-781024,  
Assam

Applicant

By Advocate Mr.D.N.Sharma

-Versus-

1. Union of India  
Represented by the Secretary  
To the Government of India, Ministry of Finance,  
Department of Economic affairs (Budget)  
North Block, New Delhi-11001
2. The Joint Secretary,  
Ministry of Finance,  
Department of Economic affairs (Budget)  
North Block, New Delhi-11001.
3. The Joint Director & Heads of Department ,  
National Savings Institute  
Govt. of India, Ministry of Finance,  
Department of Economic affairs(Budget)  
Deendayal Upadhaaya Marg,  
New Delhi-11002. .... Respondent

**O R D E R (ORAL)****Per Mrs.Manjula Das, Judicial Member:**

The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking the following main reliefs.

- “8.1 The Hon'ble tribunal be pleased to direct the respondent to
- (a) consider the applicant for promotion to his next higher grade i.e Regional Director (Jr), NSI as per proposal.(Annexure A1,page)
  - (b) grant the financial benefits due to the applicant in the pay of Rs.15,600-39,100/- and refix the pay matrix in level 9 as per revised pay after promotion.”

2. Shri D.N.Sharma, learned counsel appearing on behalf of the applicant submits that the applicant was Promoted as Deputy Director in the O/O the Regional Director, NSI, Guwahati vide Memo No.331-40/1/2(3)2013 HRD dated 09.01.2014 issued by the Director, National Savings Institute, Nagpur-44006 and worked there till now. After the transfer of Shri S.L. Kureel, Regional Director (Sr) Kolkata Region, Kolkata, the applicant has been asked to

take over the additional charge of Regional Director (Sr.) Kolkata Region, Kolkata, with effect from 1<sup>st</sup> August 2018 vide letter No.1/7(1)2016/3249 to 3255 dated 27.07.2018 issued by the Director, National Savings Institute, Nagpur-440006. According to learned counsel, since the applicant has completed regular service in the grade of Deputy Director, in Pay band 2 as on January 2017, as such, he is eligible for consideration of promotion to his next higher Grade of Regional Director(Jr) in pay band 3 @ Rs.15,600/- to 39100 with grade pay Rs.5400/-. The Head of the Department of Economic affairs, (Budget), Ministry of Finance, New Delhi has already sent proposal for promotion of the applicant to the Under Secretary, (Budget) Ministry of Finance (DFA), New Delhi along with all required proforma report on 31.07.2017 for holding DPC. But no action has been taken as yet.

3. Learned counsel has pointed out that applicant is going to be retired on superannuation from the department on 31.08.2019. Since the applicant has been appointed as Deputy Director, NSI, Guwahati regularly from 6<sup>th</sup> January,

2014 at the scale of Rs.9300/--34,800/- with grade pay of Rs.4600/- in Pay Band 2 and has completed his regular service as on 5<sup>th</sup> January, 2017 hence, learned counsel prays for intervention of this Tribunal and prays for a direction upon the respondents authorities for consideration to his next higher grade of Regional Director (Jr.) in pay band 3@ Rs.15,600/- to 39100/- with GP Rs.5400/- in the pay matrix of level 9.

4. I have heard Shri D.N.sharma, learned counsel for the applicant, perused the pleadings and all the documents.

5. Having gone carefully through the documents, it is felt that justice will be met if a direction be issued to the applicant to produce this O.A. along with the copy of the order before the Respondent No.2 i.e Joint Secretary, Ministry of Finance, Department of Economic Affairs (Budget), New Delhi, within a period of 10 days from the date of receipt of a copy of this order. On receipt of such, the respondent No.2 shall consider and treat the O.A. as a

comprehensive representation and shall dispose of the same, within a period of 15 days thereafter. Ordered accordingly.

6. It is made clear that the decision so arrived on the said representation, shall be reasoned and speaking and be communicated to the applicant forthwith.

7. With the above direction, O.A. stands disposed of at the admission stage. No order as to costs.

(MANJULA DAS)  
MEMBER(J)

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